

CENTRAL ADMINISTRATIVE TRIBUNAL

**Original Application No.86/2008
JODHPUR : THIS IS THE 24th FEBRUARY, 2011.**

CORAM :

**HON'BLE DR. K.B.SURESH, MEMBER [J]
HON'BLE MR.SUDHIR KUMAR, MEMBER [A]**

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Bhanwar Lal Kansara S/o Shri Sohanlalji aged 56 years, R/o Holi Thada, Arihant Colony, Kankroli, District Rajsamand, Official Address Ex. JTO Rajasthan Telecom Circle, BSNL, Jaipur.

APPLICANT

For the Applicant : Mr. Mahesh Gopa, Advocate.

VERSUS

- 1- Union of India through the Secretary to the Government of India, Ministry of Communications & Information Technology, Department of Telecommunication, Sanchar Bhawan, 20, Ashok Road, New Delhi.
- 2- The Member (Services), Telecom Commission, Ministry of Information & Technology, Department of Telecommunication, Sanchar Bhawan, 20, Ashok Road, New Delhi.
- 3- The Chief General Manager, Telecom, Rajasthan Telecom Circle, Old CITC Building, Jhalana Doongari, Jaipur.
- 4- The General Manager, Telecom, Udaipur.

RESPONDENTS

For the Respondents No. 1 & 2 : Mr. Kuldeep Mathur, Advocate.
For the Respondent No. 3 & 4. : Mr. Vijay Bishnoi, Advocate.

**ORDER
[PER DR. K.B.SURESH, MEMBER (J)]**

The learned proxy counsel Mr. Mahesh Gopa, appearing for applicant, submitted that the criminal appeal which he had filed is now posted for hearing and, therefore, requests for adjournment. Since this is a 2008 matter, repeated adjournments cannot be granted.



2- Heard the learned counsel for both sides. It is submitted by the learned counsel for respondents that the respondent-department had not issued even a chargesheet in this case, but had followed the dictum of the trial court in convicting the applicant. In this view of the matter, we are of the opinion that the applicant can approach the Department, if he is honorably acquitted by the appellate court, for the relief(s) he has claimed in this O.A., and that would be sufficient, and, therefore, the cause of the ~~the~~ applicant is also protected equally. We record the submission made by the learned counsel for respondents, which is also supported by the learned counsel for applicant, and hence dispose of the instant O.A. with no order as to costs.

(Sudhir Kumar)
AM

(Dr.K.B.Suresh)
JM

jrm

दिनांक २१-६-१६
मैसे अधीक्षिति में दिनांक ०९-६-१६
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